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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

Co. Appeal No. 135/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2018

Name of the Company: Rahulkumar Ranjit Parmar
(Honest Health and Research Pvt Ltd)
V/s.
ROC, Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Haresh R. Kapuriya	PCS		
2.				

ORDER

PCS Mr. Haresh Kapuriya is present for the Appellant. None for the ROC.

The proof of service of notice of date **of hearing on the ROC is filed.**

The representation of the ROC is received.

The Income Tax Department vide its communication dated 23.04.2018 from the Income Tax Officer, Bharuch has stated inter-alia that notice should be routed through the Jurisdictional Commissioner of the Income Tax Department/ Authorities through its Nodal Officer/Office and thus has forwarded copy of its letter to the Principal Commissioner, Vadodara for information.

since formal reply/comments from the Income Tax Department in respect of the present appeal is still awaited. therefore, the Registry is directed to issue a last notice to the Jurisdictional Commissioner of the Income Tax Department/Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/Authorities to invite their response and to file proof of service. Copy marked to Principal Commissioner of Income Tax Department, Vadodara-3.

It is further made clear if no reply is received by the next date of hearing from the Income Tax Department then the matter will be proceeded for Ex-parte hearing.

List the matter on 19.07.2018

HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 25th day of June, 2018.